

Payment of Cane Price

459. Shri V. Krishnamoorthy Goundar: Will the Minister of Food and Agriculture be pleased to state:

(a) Whether Government are aware of the fact that additional cane prices for cane supplied to the E.L.D.—Ferry Sugar factories in Madras State for the years 1959, 1960, 1961 and 1962 have not yet been paid to the ryots; and

(b) if so, the action taken by Government for immediate payments to the growers?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasabib Shinde): (a) Yes, Sir.

(b) The Sugarcane Additional Price Fixation Authority have determined the additional cane price payable by these factories for 1958-59 and 1959-60 seasons. These factories have applied for exemption on the ground that their profits were inadequate to bear the burden. Their request is under consideration. The data for determining additional cane price for the remaining two seasons will be scrutinised by the authority.

Bihar-Nepal National Highway

460. Shri Shiva Chandra Jha: Will the Minister of Transport and Shipping be pleased to state the steps taken by Government to expedite the completion of the National Highway passing through Mahadevamath in Madhubani Sub-division (Bihar) leading to Nepal?

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): (a) There is no Bihar-Nepal National Highway. Perhaps the Hon'ble Member is referring to the Forbesganj-Maricha/Dagmara—Darbhanga link road, a part of the Lateral Road Project. On this alignment, a bridge across the Kosi river is proposed to be constructed. A tentative site proposed for the bridge about 4 miles

downstream of Dagmara, near Mahadevamath, is under investigation. The alignment of the Forbesganj-Maricha/Dagmara portion which forms part of the first stage work of the Lateral Road Project depends upon this bridge site being finalised. The link between Darbhanga and the Kosi bridge and the bridge itself are not even included in the first-stage work referred to above. Actual starting of the construction work depends on the finalisation of all these preliminaries.

Transport Facilities in Chandigarh and other Union Territories

461. Shri Shri Chand Goel: Will the Minister of Transport and Shipping be pleased to state:

(a) the steps taken by the Administration of Chandigarh Union Territory to connect Chandigarh by road with the neighbouring villages of the Union Territory; and

(b) the steps taken by the Central Government to augment transport facilities in other Union Territories?

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): (a) and (b) The information required is being collected from the Union Administrations and will be laid on the Table of the House.

Rejection of Nomination Papers in J. & K.

462. Shri Shri Chand Goel:
Shri Narain Swarup Sharma:
Shri Hukam Chand
Kachhavaia:

Will the Minister of Law be pleased to state:

(a) the number of candidates returned unopposed to the State Assembly of Jammu and Kashmir on the ground of rejection of the nomination papers of the other candidates;

(b) the grounds on which the nomination papers were rejected;

(c) whether the Election Commission got representations against this wholesale rejection of nomination papers; and

(d) the steps the Commission has taken to remove the grievances of the candidates?

The Deputy Minister in the Ministry of Law (Shri D. R. Chavan): (a) Twenty-two, including 9 cases where the election was uncontested because of the withdrawal of one/two candidates and the rejection of the other nominations

(b) The grounds on which the nomination papers were rejected were as follows:—

- (i) Oath was not subscribed,
- (ii) a copy of the relevant electoral roll was not produced,
- (iii) security deposit was not made,
- (iv) candidate was below the prescribed age
- (v) candidate held an office of profit;
- (vi) had an interest in a Government Contract.
- (vii) nomination paper not signed

(c) The Commission received a number of complaints alleging illegal rejection of nomination papers

(d) The complainants were advised that redress could only be had through election petitions

'Taichung' Variety of Rice

463 Shri Manibhai J Patel: Will the Minister of Food and Agriculture be pleased to state:

(a) the names of States with respective acreage, where experiments to grow 'Taichung' variety of rice were conducted in the last agricultural season;

(b) the result of such experiments in each of such States; and

(c) the reasons for success or failure of such experiments?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) Based on the results of the trials with Taichung Native-1 variety of paddy conducted during 1965-66, the cultivation of this variety was taken up on an extended scale in the kharif season of 1966-67. The total area covered under the crop during that season was approximately 5.34 lakh acres with the following State-wise break-up:

Name of State	Area (acres)
1. Andhra Pradesh	84,000
2. Assam	2,249
3. Bihar	13,500
4. Gujarat	800
5. Jammu and Kashmir	71
6. Madhya Pradesh	80,563
7. Maharashtra	1,70,000
8. Mysore	10,000
9. Orissa	38,000
10. Punjab	8,000
11. Rajasthan	556
12. Uttar Pradesh	1,20,000
13. West Bengal	3,000
14. Goa	3,100
15. Delhi	160
TOTAL	5,33,999

(b) and (c) According to the reports received so far from the State Government, the Taichung Native-1 paddy showed a decidedly better performance in terms of yields as compared to the traditional varieties during the last kharif season. The yields of this variety generally ranged between 3,000 lbs. to 6,500 lbs. per acre. In fact, even under adverse conditions like drought, Taichung Native-1 showed better performance than the local varieties. In some of the districts of Madhya Pradesh and Orissa, there was incidence of pest and disease attacks on Taichung Native-1 paddy. The pest was identified as Jassids and Ful girds. Investi-